

(25)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD
ORIGINAL APPLICATION NO. 570 OF 2007.

ALLAHABAD THIS THE 25TH DAY OF MAY, 2007.

Hon'ble Mr. Justice Khem Karan, V.C.

Mujeeb Akhtar, aged about 56 years, son of late Muhsin Akhtar, Permanent Resident of Mohalla Bakhtiyar Jafra Bazar, Gorakhpur, Presently residing at 14/1199, Indira Nagar, Lucknow and posted as Senior Travelling Inspector of Accounts, North Eastern Railway, Lucknow.

.....Applicant

(By Advocate: Sri Shyamal Narain).

Versus.

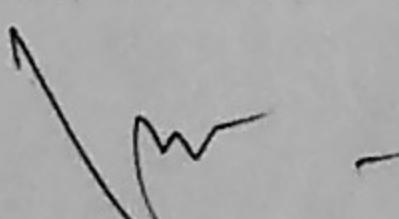
1. The Union of India through the General Manager, North Eastern Railway, Gorakhpur.
2. The Financial Advisor and Chief Accounts Officer/ Traffic, North Eastern Railway, Gorakhpur.
3. The Deputy Financial Advisor and Chief Accounts Officer/Traffic, North Eastern Railway, Gorakhpur.
4. Sri Rajik Ali Ansari, Senior Travelling Inspector of Accounts, Gorakhpur Office, North Eastern Railway, Gorakhpur.

.....Respondents

ORDER

Heard Sri S. Narain, learned counsel for the applicant on this O.A. against the order dated 18.5.2007 (Annexure 1) by which the applicant has been shifted from Lucknow to Kasganj. According to the applicant, the present transfer is bad for ^{anumber} ~~verity~~ of grounds, as given in para 4.11 of the O.A.

2. After hearing Sri S. Narain and pursuing the impugned order and guidelines etc. I am of the view that this O.A. should be finally disposed of with a provision that applicant may make a representation to the respondent NO.2 against his transfer putting forth all the problems before him and it will be for him to consider the matter and pass suitable orders. There is no point in keeping this O.A pending here.
3. So the O.A. is finally disposed of with a provision that in case, applicant moves a self contained representation to respondent No.2 together with copy of this O.A. and copy of order within a period of 7 days from today, respondent NO.2 will consider and dispose of the same within a period of



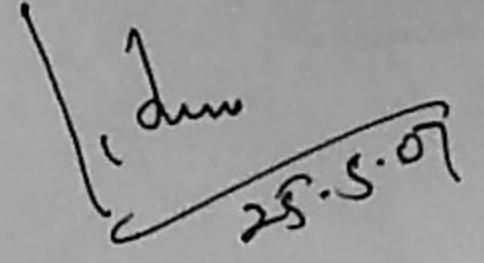
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10 days of the receipt of such representation. Till the respondent NO.2 decides the same, the applicant shall not be compelled to join at the station to which he has been transferred. In case, the applicant fails to give any representation within the period mentioned, he will not be entitled to the benefit of this order.

No costs.

Copy of the order be given to the applicant today if not possible by Monday.


Vice Chairman.

Manish/-